

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2682
TO BE ANSWERED ON 11TH AUGUST, 2026**

KIDNEY TRANSPLANT RACKET

2682 DR. LAXMI KANT BAJPAI:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the details of the kidney transplant racket, whose network had spread across the country, which have been busted in the last five years;
- (b) whether such rackets had been operating from the country and all the way to some other countries by charging between ₹50 lakh to ₹80 lakh per kidney transplant from recipients and paying impoverished donors ₹5 lakh ₹8 lakh only;
- (c) if so, what are the findings in this regard and the details of doctors/ hospitals involved in the case and the action taken against them; and
- (d) the measures taken to prevent recurrence of such incidents in future?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY
WELFARE
(SHRI PRATAPRAO JADHAV)**

(a) to (c) Under the Transplantation of Human Organs and Tissues Act (THOTA), 1994, the State Appropriate Authority is empowered to investigate complaint of breach of any of the provisions of this Act or any of the rules made thereunder. The complaints received are forwarded to respective States/UTs for appropriate action.

(d) The Government of India has enacted the Transplantation of Human Organs and Tissues Act (THOTA), 1994 and made rules thereunder for regulation of removal, storage and transplantation of human organs and tissues for therapeutic purposes. The Act has provisions for imprisonment upto 10 years and fine upto Rs. One crore for commercial dealings in human organs. The enforcement of provisions of the Act falls within the ambit of the respective State Government. Under the National Organ Transplant Programme (NOTP), all stakeholders including private hospitals are sensitized regarding provisions of the Act and to prevent commercial dealings in human organs and criminal acts related to organ transplantation.

Further, National Organ and Tissue Transplant Organization (NOTTO) alongwith Regional Organ and Tissue Transplant Organizations (ROTTOs), State Organ and Tissue Transplant Organizations (SOTTOs) regularly organize awareness activities to disseminate information about provisions of the THOTA, 1994, and rules thereunder, so that people are aware about the process of organ donation permitted by the law, alongwith the illegality and repercussions associated with indulgence in organ trading.
